

Sardar Majithia: The question does not arise.

UNIONS OF GOVERNMENT SERVANTS

*110. **Shri H. N. Mukerjee:** Will the Minister of Home Affairs be pleased to state whether there is any ban on unions or associations of Government servants electing non-officials as members or office-bearers of such organisations?

The Deputy Minister of Home Affairs (Shri Datar): The hon. Member is presumably referring to Unions and Associations of Government servants, other than industrial employees. The instructions are that non-officials should not ordinarily be eligible to be members or office-bearers of such bodies.

Shri H. N. Mukerjee: Is it not a fact that under the law of the land, people who are not actually working in particular factories or workshops or establishments are entitled up to a certain number to be elected as office-bearers of these organisations, and if that is so, is not the Government trying to circumvent the law of the land by this subterfuge?

Shri Datar: There is no such law of the land.

Shri Raghuramaiah: May I know in view of the exploitation of Government servants by non-officials and certain political parties, whether the Government will not consider it desirable to impose such a ban?

Mr. Speaker: Order, order, it is a suggestion for action.

Shri H. N. Mukerjee: Is it not a fact when a minister says that it is not the law of the land, it is a matter which has to be agitated? But in view of certain specific provisions in the trade union legislation of this country, are government in a position to dictate to these employees demanding that they should not associate people who are not Government employees to be their office-bearers? I asked this question because it is a matter of principle, and there are so many Members of this House who are actually associated as office-bearers...

Mr. Speaker: Order, order. The hon. Member is entering into an argument. He can take it up some time later, not during the Question-hour.

I am going to the next question.

INDUSTRIAL FINANCE CORPORATION

*111. **Dr. Ram Subhag Singh:** (a) Will the Minister of Finance be pleased to state whether it is a fact that the Industrial Finance Corporation has granted a loan to the Aluminium Corporation of India Ltd.?

(b) If so, what is the amount of that loan?

(c) When was this Corporation founded and by whom?

The Deputy Minister of Finance (Shri M. C. Shah): (a) to (c). The borrowing concerns are entitled to the secrecy, which is customary between banker and customer, with regard to their financial transactions and it would not, therefore, be in the public interest to furnish this information.

Dr. Ram Subhag Singh: May I know whether the management of the Corporation is done satisfactorily?

Mr. Speaker: The hon. Member is asking for opinion, and so I am not permitting that question.

ELECTION PETITIONS FROM BIHAR

*112. **Shri D. N. Singh:** Will the Minister of Law be pleased to state the total number of election petitions filed from the State of Bihar under the Representation of the People Act?

The Minister of Law and Minority Affairs (Shri Biswas): 24 election petitions have been filed from the State of Bihar.

CENTRAL GOVERNMENT SIND EMPLOYEES

*113. **Shri Gidwani:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that final optees for Pakistan who were compelled by circumstances to migrate to India were taken up in the service of the Union Government;

(b) whether it is a fact that the service of these employees has not yet been regularised and that they are considered as temporary hands even though they had several years of permanent service under the Central Government;

(c) whether in 1951, such employees were asked to furnish certain information with a view to regularising their service; and

(d) the reasons for which their service has not been regularised as yet and when it is expected to be regularised?